

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 01/1982

IN THE MATTER OF:

Radhey Shyam Gupta & Ors.

.....Petitioner

v.

Kamal Oil & Allied Industries Ltd.

.....Respondent

SECTION : UNDER SECTION 397-398

Order delivered on 04.10.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

DEEPA KRISHAN

Hon'ble Member (T)

For the Petitioner(s) : Mr. Tarun Sharma & Ms, Riya Gulati, Advocates

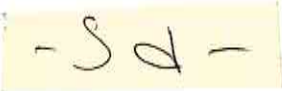
For the Respondent(s) : Ms. Sharmistha Ghosh, Advocate

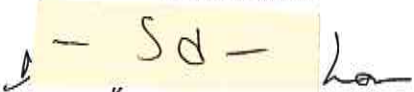
ORDER

Learned counsel for the petitioner states that the matter has been transferred from the Hon'ble Delhi High Court and pertains to the year 1982. It requires some further time to paginate the whole paper book and for preparing a list of dates and events.

Let the needful be done within six weeks with a copy in advance to the learned counsel for the respondent.

List for further consideration on 12.12.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER TECHNICAL

04.10.2017

VINEET